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## st IN THE HIGH COURT OF DELHI AT NEW DELHI

+ FAO(OS) 232/2019

ABHA GUPTA

..... Appellant

Through Mr. Vinay Sharma, Advocate

versus

RAVINDRA KUMAR GUPTA & ORS ..... Respondents
Through Mr. Vikas Bharti, Adv. for R-3, 5 & 6
and LRs of R-2

CORAM:
JOINT REGISTRAR (JUDICIAL) MS. SAVITRI (DHJS)
ORDER

% 21.01.2022

## CM APPL. 35043/2021 (for impleadment of LRs of deceased R-2)

- 1. Learned counsel for all the LRs of deceased R-2 has joined the proceedings and accorded his No Objection qua the present application.
- 2. Even otherwise, the application is formal in nature and there is no legal impediment in allowing the same. I hereby allow the same and LRs of deceased R-2, as mentioned in the application, are allowed to be substituted in her place, subject to filing of amended memo of parties within 2 weeks.
- 3. Death Certificate of deceased R-2 has already been filed on record along with the present application. It is taken on record.





4. Application stands disposed of.

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5. There is a date already fixed before the Hon'ble Court.

SAVITRI JOINT REGISTRAR (JUDICIAL)

**JANUARY 21, 2022/sm**